

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4411
ANSWERED ON:03.05.2012
DEVELOPMENT OF MINORITIES IN NEW STATES
Pandey Saroj

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether any action plan has been made or being made for the development of minorities in newly created States such as Chhattisgarh, Jharkhand and Uttarakhand;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a): The Ministry of Minority Affairs was created in January 2006 when the States of Chhattisgarh, Jharkhand and Uttarakhand were already in existence. The welfare schemes of this Ministry are formulated for implementation in all the States and Union Territories of the country for the development of the minority communities notified under Section 2 (c) of the National Commission for Minorities Act, 1992. In the case of the Multi-sectoral Development Programme, the same is being implemented in the 90 identified Minority Concentration Districts (MCDs) in 20 States/ UTs including 6 MCDs in Jharkhand and 2 MCDs in Uttarakhand.

(b): The details of the Schemes implemented by the Ministry of Minority Affairs for development of minorities are the following:-

- (i) Pre- matric Scholarship Scheme
- (ii) Post- matric Scholarship Scheme
- (iii) Merit-cum -Means Scholarship Scheme
- (iv) Maulana Azad National Fellowship for Minority Students.
- (v) Free Coaching and Allied Scheme
- (vi) Multi-sectoral Development Programme
- (vii) Grants in aid to Maulana Azad Education Foundation
- (viii) Contribution to the equity of National Minorities Development and Finance Corporation
- (ix) Computerisation of records of State Wakf Boards
- (x) Grants in aid to State Channelising Agencies
- (xi) Research / Studies, Monitoring and Evaluation of development Schemes for minorities including publicity.

(c): Does not arise.